to Questions

c return stream as an industrial feed ock for his own captive consumption it the balance left, if any, shall be sold Crude Oil Refineries only. Suggestions have been received for lowing import of Naphtha freely for power plants Review of Export and report Policy is an on going process hanges are made as and when considered necessary in public interest.

M's Fifteen Point Programme for Minorities

2728. SHRI K. RAHMAN KHAN: 'ill the Minister of WELFARE be cased to state:

- (a) whether fifteen point programme of the Prime Minister for Minorities is being a.plcmcntcd;
- (b) if so, the number of Minorities benefited by the programme. State-wise and programme-wise;
- (c) whether Government have received amplaints that the programme for linorities is only on paper, and both ate and Central Government are not cry serious in implementing these programmes; and
- (d) whether Government will consider :vamping the entire programme and Producing effective programme with udgetary allocation?

THE MINISTER OF WELFARE SHRI BALWANT SINGH AMOOWAL1A): (a) Yes, Sir. The 15-oint Programme for the welfare of linorities is being implemented since lay, 1983 all over the country. b) Information is given in the Annexurc See appendix 178, Annexure No.

(c) No, Sir. The implementation of the 5-Point Programme is monitored at the Central, State and District levels. At the Tentral level. Ministry of Welfare acts as he nodal agency for the implementation nd monitoring the programme. Ministry of Home Affairs monitors the progress

with regards to communal harmony and protection of life and property. At the State level the programme is monitored at the level of the Chief Minister/Chief Secretary. At the District level the programme is monitored by the District Review and Implementation Committees headed by the District Magistrates/ Deputy Commissioners. Ministry of Welfare organise Regional Review Meetings at various State/UT Headquarters during 1995-96 under the chairmanship of the then Minister of State for Welfare to inculcate a sense of responsibility and seriousness in the implementation of the programme.

(d) The task of reformulation existing 15-Point Programme is u. consideration of the Union Governme However, at present the emphasis is oil effective implementation of the exising programme.

Export Commitments

2729. SHRI ISH DUTT YADAV: Will the Minsiter of COMMERCE be pleased to

- followed (a) the procedure by Government to ensure that exports do take place, as per commitment made by the companies while applying for foreign collaboration;
- (b) the names of companies who have failed in their export commitment during the last three years; and
- (c) the action taken by Government against those companies?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULL1 RAMAIAH): (a) The export obligation on Foreign Collaboration Approvals is monitored on the basis of export returns filed by firms to DGFT which is submitted in accordance with the Legal Undertaking executed by such firms with DGFT. The Legal Undertaking contains the Export

Obligation Conditions as stipulated in the Foreign Collaboration Approval, (b) During the last 3 years, 38 companies were found to be defaulting on Export Obligation Conditions imposed on their respective Foreign Collaboration Approvals. The list of such companies is annexed as statement. (See below)

(c) These cases are under adjudication for imposition of fiscal penalities as per terms and conditions of the Legal Undertakings filed by the Companies.

Statement

List of Companies

SI. Name of the firm No.

- 1. M/s Eastern Chemofarb Ltd.
- 2. M/s Kirlosekar Pnaumatics Co.
- 3. M/s Bayrian Shoes Ltd,
- 4. M/s Sreenivas Engg. Co.
- 5. M/s Zenith Steel Pipes & Inds. Ltd.
- 6. M/s Concast India (P) Ltd,
- 7. M/s Nucon India (P) Ltd,
- 8. M/s Indo-Nippon (P) Ltd,
- 9. M/s Hindustan Dorr-Oliver Ltd,
- 10. M/s Surimal Rajan Guha,
- 11. M/s Exports India Ltd,
- 12. M/s I.A.E.C. (Bombay) Ltd,
- 13. M/s East Coast Pesticides,
- 14. M/s Indian Furnance Co.
- 15. M/s Leisure Land (P) Ltd,
- 16. M/s New Standard Engg, Co. Ltd,
- 17. M/s Sonnex-flex Abrassiv Ltd,
- 18. M/s Chandan Engg. Inds. (P)
- 19. M/s Harish Chandra Jain,
- 20. M/s Vijay Industries,
- 21. M/s Biax Packaging Ltd,
- 22. M/s TVS Electronics (P) Ltd,
- 23. M/s National Peroxide Ltd,
- 24. M/s Food & Specialisations Ltd,
- 25. M/s Sumac Engg.,

SI. Name of the firm No

- 26. M/s Marshal Sons & Co.,
- 27. M/s Indo-Foreign Chem.,
- 28. M/s Bharat Linders (P) Ltd,
- 29. M/s Arnold-Hamiman.
- 30. M/s New Standard Engg. Co.,
- 31. M/s Associated Cement Ltd.
- 32. M/s Perfect Fasteners (P) Ltd,
- 33. M/s G.E.C.
- 34. M/s Bio. Con. India Ltd,
- 35. M/s Microwave Products (I) Ltd,
- 36. M/s Leather Crafts (1) Pvt. L<d,
- 37. M/s Greaves Cotton Ltd,
- 38. M/s Indian Splicing (Mech.) Accessories Ltd., (Usha Engg.)

Programme launched by UNIDO

2730. SHRI SOLIPETA RAMACHANDRA REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) the details of the new programmes launched by United Nations' Industrial Development Organisation to promote foreign investment in India termed as Investment and Technology Promotion Initiative; and
- (b) in what manner it will help small and medium enterprises to locate the right partner for investment and joint ventures?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) With the assistance of Ministry of Industry, Government of India, United Nations Industrial Development Organisation (UNIDO) has recently launched a new programme called "Investment & Technology Promotion Initiative" (ITPI). Under this programme, a separate ITPI Office will be set up at New Delhi under the supervision of UNIDO Country Director to undertake certain activities with